

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 175 of 2012

Dated : 21st May, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

The Tata Power Co. Ltd. Appellant(s)

Versus

**Maharashtra Electricity Regulatory
Commission & Ors. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. Krishanan Venugopal, Sr. Adv.
Mr. Sakya Singh Chaudhuri
Ms. Mandakini Ghosh

Counsel for Respondent (s) : Mr. M.Y. Deshmukh &
Mr. B.H. Gujarathi, S.E. for R-2 & R-3

ORDER

We have heard the learned Counsel for the parties.

Written submissions have been filed by respondent nos. 2 and 3.

The Appellant is directed to file his written submissions on or before 28th May, 2013 after serving copy on the other side.

Post the matter for reporting compliance on **31st May, 2013.**

(V.J. Talwar)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson